

**OIN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 101**  
**Company Appeal-**  
**50/252/ND/2024**

**IN THE MATTER OF:**

**M/s. D.M.A. Investment Private Limited**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**U/s 252 (3)**

**Order delivered on 22.03.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant**

**:Adv. Awnish Kumar**

**For the RoC**

**:**

**For the IT Department**

**:**

**ORDER**

This is an application filed under Section 252(3) of Companies Act, 2013. Heard the Ld. Counsel for the Applicant. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filled. List the matter on **02.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**